

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:1884
ANSWERED ON:23.07.2014
EXPLOITATION OF MINORS
Kumar Shri Kaushalendra;Puttaraju Shri C.S.

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether there are reports that entertainment programmes involving children's participation on TV channels are exploiting of minor boys and girls;
- (b) if so, the details thereof and the reaction of Government thereto;
- (c) if so, the details and nature of complaints received during each of the last three years and the current year and the reaction of the Government thereto;
- (d) whether the Government has formulated/proposed to formulate any guidelines/norms including a ban on such shows/programmes; and
- (e) if so, the details thereof and if not, the reasons therefor and the corrective measures taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF INFORMATION AND BROADCASTING; ENVIRONMENT, FOREST AND CLIMATE CHANGE AND MINISTER OF STATE FOR THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRAKASH JAVADEKAR)

(a) & (b): National Commission for Protection of Child Rights (NCPCR) has informed that any activity, involving children's participation on T.V channels, that is prohibited under the Child Labour (Prohibition and Regulation) Act, 1986 will be construed as exploitation of children and promotion of child labour.

(c) & (d) NCPCR has informed that they have, so far, not received any specific complaint concerning violation of Child Labour (Prohibition and Regulation) Act, 1986.

(e) NCPCR has intimated that they have formulated the 'Guidelines to regulate child participation in T.V Serials, Reality Shows and Advertisements'. These guidelines are available on NCPCR's website (www.ncpcr.gov.in) and Ministry of Information & Broadcasting's website (www.mib.nic.in).